

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

36. C.P. 163/(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.04.2024**

NAME OF THE PARTIES: Roshni Damania
V/s
Matra Realty and Developers Limited
Section: 242(4), Sec. 241(1) of Companies Act, 2013

ORDER

Adv. Labdhi Shah a/w Adv. Riddhi Shah appeared for the Petitioner. It is seen from the record that court notice was not served upon Respondent No. 1 to 6. Registry is directed to issue fresh notice to the Respondent No. 1 to 6 intimating the next date of hearing. Counsel for the Petitioner is directed to issue notice to the Respondents through paper publication and file affidavit of service well before the next date of hearing. List the matter on **15.07.2024** for hearing.

SD/-
ANIL RAJ CHELLAN
Member (Technical)
29.04.2024
Sushil

SD/-
KULDIP KUMAR KAREER
Member (Judicial)